

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1580

ANSWERED ON:11.03.2008

LAND ACQUISITION IN SEZ

Khairi Shri Chandrakant Bhaurao;Mahtab Shri Bhartruhari;Mahto Shri Tek Lal;Pandey Dr. Laxminarayan;Rao Shri Sambasiva Rayapati;Rijiju Shri Kiren;Tripathi Shri Chandramani

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government has revised the SEZ policy particularly to amend the ceiling limit for acquisition of land for setting up of SEZs recently;
- (b) if so, the details thereof;
- (c) whether the Union Government has received some requests from the State Governments for acquisition of land/rehabilitation/compensation to farmers whose lands has been acquired prior to taking a decision of SEZs proposals;
- (d) if so, the details thereof alongwith the revenue likely to be earned for such SEZ during the current year;
- (e) the number of SEZs proposed/approved alongwith the total FDI received thereof, State and SEZ-wise; and
- (f) the detailed break-up of agricultural, forest and the total areas allocated to the SEZs?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

(a) to (d): Pursuant to direction of the Empowered Group of Ministers (EGoM) an upper limit of 5000 hectares of land has been prescribed for Multi-product SEZs. The State Governments have also been advised that the Board of Approval will not consider any proposal for SEZ in case the State Governments have carried out or propose to carry out compulsory land acquisition for SEZs after 5th April, 2007. Land/land usage is a State subject and each State acquires land for various purposes as per their policy. There are no special provisions for acquisition of land for Special Economic Zones (SEZs). As regards rehabilitation and compensation issues, the Ministry of Rural Development has come out with a revised National Rehabilitation and Resettlement Policy 2007 inter-alia, providing for financial assistance, employment for displaced persons, rehabilitation grants, subsistence allowances, etc., which was notified on 31st October, 2007.

(e) & (f): After coming into force of the SEZ Act, 2005, 439 formal approvals have been granted out of which 202 SEZs have been notified. An investment of Rs. 67346 crore have been generated in these notified SEZs, including Foreign Direct Investment of approximately US\$ 800 million.

The land area involved in the 439 formal approvals is to the tune of 60169 hectares, out of which about 20000 hectares is for SEZs to be set up by the State Industrial Development Corporations. Substantial portion of this land was already in possession of the SIDCs or the Developers at the time of approval. Statewise details of SEZ approvals is given in the annexure.